

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/2343/2008 – SM[BR]

Date 26/08/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S GREYSHAM & CO.
7249/1 ROOP NAGAR,
DELHI-110007.
M/S GREYSHAM & CO.

Appellant
Vs
Respondent

C.C.E. DELHI I

I am directed to transmit herewith a certified copy of **Final order No. 1073 / 2009 –SM[BR]** dated 17.8.2009
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI I

C.R. BUILDING, I.P. ESTATE, NEW DELHI 110002

2. Adv. / Consult

MR.BIPIN GARG

B-1/1289,A-VASANT KUNJ, NEW DELHI

3 S.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise, I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A.Iscon Mall,Above Star India Bazar,Satellite Road,Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House.1-8,Sector - 10, Faridabad 121003 (Harvana)

16 Office Copy

17 Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Excise Appeal No.2343 of 2008-SM (BR)

[Arising out of Order-in-Appeal No.166/CE/DLH/2008 dated 06.10.2008
passed by the Commissioner of Central Excise (Appeals), New Delhi]

Date of Hearing/ Decision:17.08.2009

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

- | | | |
|--|---|-----|
| 1. Whether Press Reporters may be allowed to see CESTAT (Procedure) Rules, 1982. | : | } 2 |
| 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | : | |
| 3. Whether Their Lordships wish to see the fair copy of the Order? | : | |
| 4. Whether Order is to be circulated to the Departmental authorities? | : | |

M/s. Greysham & Company

...Appellants

(Rep. by Shri Subodh Singh, Representative)

Vs.

CCE, Delhi-I

....Respondents

(Rep. by Shri I.K. Baig, SDR)

CORAM: **Hon'ble Mr. P.K. Das, Member (Judicial)**

final Order No. 1073/2009 SM (BR) Dated:17.08.2009

Per P.K. Das:

Ld. Representative of the applicant submits that due to financial crisis, he could not comply the order of the Tribunal. He submits

● that he was assured by somebody that he would get fund in the first weeks of September for the purpose of compliance of the Tribunal's order.

2. On the other hand, ld. DR submits that the Tribunal already extended the period of compliance in the earlier order.

3. In view of that, the appeal is dismissed for non-compliance of the stay order under Section 35 F of the Central Excise Act, 1944.

Order dictated & pronounced in open court on 17.08.2009.

(P.K. Das)
Member (Judicial)

Ckp.